

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **26.04.2024** THROUGH VIDEO CONFERENCE

PRESENT: HON'BLE SHRI SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : Bank of India
Vs
Dharani Sugars & Chemicals Ltd

MAIN PETITION NUMBER : IBA/976/2019

(IA/MA) APPLICATION NUMBERS

IA(IBC)/952(CHE)2024

ORDER

Present: Mr. T.Ravichandran, Ld. Counsel for Applicant.
Mr. A.G.Sathyanaarayana, Ld. Counsel for the RP.
Heard.

This Application has been filed for substitution stating that Bank of India has assigned the debts to the Applicant company vide assignment agreement dated 30.09.2023.

Ld. Counsel submits that in this case Form-FA has been filed vide IA/825/2024, which is listed on 30.04.2024. He submits that the Applicant may be allowed to file a memo in IA/825/2024.

Having gone through the submissions and the record, the application is **allowed**. The Applicant be substituted as Petitioner in IBA/976/2019. Amended memo of parties be filed before the date fixed. Copy be served on the Respondents.

Permission is granted to file memo in IA/825/2024. Copy of the memo be served on the Respondents.

List on **30.04.2024**, date already fixed.

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[VENKATARAMAN SUBRAMANIAM]
MEMBER (TECHNICAL)

-sd-
[SANJIV JAIN]
MEMBER (JUDICIAL)